

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A No. 180/00185/2017

Friday, this the 06th day of April, 2018.

CORAM:

HON'BLE Dr. K.B. SURESH, JUDICIAL MEMBER

K.P. Jiji mol,
D/o. Peethambaran, Kizhakkedath Thalanadu,
Meenachil, Kottayam – 686 580.

- Applicant

[By Advocate Ms. Nazeeba O.H.]

Versus

1. The Sub Divisional Inspector,
Department of Posts, Pala Division,
Pala – 686 575.
2. The Senior Superintendent of Post Offices,
Department of Posts,
Kottayam Division – 686 001.
3. The Chief Post Master General,
Department of Posts, Kerala Circle,
Trivandrum – 695 033.
4. The Post Master,
Thalanadu Post Office,
Thalanadu P.O. - 686 580.

- Respondents

[By Advocate : Mr. Brijesh A.S., ACGSC]

This application having been heard on 06.04.2018, the Tribunal on the same day delivered the following:

O R D E R (ORAL)

Per: Dr.K.B. Suresh , Judicial Member

The learned counsel for the applicant submits that the house which is mentioned as built of concrete is actually a thatched shed. But even assuming that it has no value, 15 points would have to be given to the

applicant. She also states that since the mother of the applicant is a cancer patient, for which medical records have not been produced, she claims that 10 more points would have to be given to her. But even then, her points would then come to only 48 making her ineligible for consideration as the minimum requirement is 55 points. Apparently, the respondents have done some homework and produced the records indicating the land in possession of the applicant. But the applicant states that this land had been since partitioned and records can be produced.

2. Since the applicant has been considered only once, I hereby order that the applicant is eligible for two more opportunities for consideration and to facilitate this she is allowed to produce all the other documents which she wants to produce before the respondents so that the circle committee can consider that also. She may produce these documents within one month from the date of receipt of a copy of this order, then in the next opportunity she may be considered as she has been considered only once. With this direction the Original Application is disposed of. No order as to costs.

**(Dr. K.B. SURESH)
JUDICIAL MEMBER**

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Applicant's Annexures

Annexure A1 Copy of the order is impugned dated 01.02.2017 through Order No. B2/3/GDS from the 2nd respondent.

Annexure A2 Copy of the mark list along with her identification.

Annexure A3 Copy of the order in O.A. 365/16 dated 07.07.2016.

Annexure A4 The true copy of the O.M. No. 17-17/2010-GDS dated 17/02/2015 along with the copy of Chart for factors Considering while granting RMPS.

Annexure A5 The tabular format of the points which the applicant ought to have got is prepared and produced.

Annexures of Respondents

Annexure R1 A true copy of Directorate letter No. 17-17/2010-GDS dated 17.12.2016.

Annexure R2 (1) True copy of proforma containing particulars of compassionate appointment.

Annexure R2 (2) True copy of proforma containing particulars of GDS (Part I).

Annexure R2(3) True copy of proforma containing particulars of the Government servant.

Annexure R2(4) True copy of proforma containing details of the candidate and recommendations of the Head of Division (Part III).

Annexure R2(5) True copy of proforma containing Assets and other Sources of Income.

Annexure R2(6) True copy of income certificate of Smt. Leela P.K. Issued by Tahsildar Meenachil.

Annexure R2(7) True copy of income certificate of the applicant issued by Tahsildar Meenachil.

Annexure R2(8) True copy of Land Value certificate issued by Tahsildar, Meenachil.

Annexure R2(9) True copy of Valuation Certificate dated 20.10.2014

issued by Assistant Engineer, PWD.

Annexure R2(10) True copy of Memo No. B7/Gratuity/2015 dated 05.05.2015 sanctioning gratuity payment of Rs. 60,000/-.

Annexure R2(11) True copy of Memo No. B2/GDGIS/2015 dated 05.11.2015 sanctioning benefits from insurance fund of GIS 2010 Scheme (Rs. 57386/-).

Annexure R3 True copy of handing over/relieving charge dated 06.02.2017 report duly signed by the applicant.

Annexure R4 True copy of assuming charge report dated 18.03.2017 duly signed by the applicant.
